

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 148
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Applicant/petitioner

Vs.

M/s. Soho Infrastructure Pvt Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC,2016

Order delivered on 14.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Dharmendra Tyagi, Adv. & Mr. Mrinal Harsh Vardhan, Mr. Kartik Sarin, Advs. For Non-Applicants

For Respondent No. 1 & 3:

Ms. Rashika Raina, Adv.

For the R-2:

Mr. Animesh Rastogi, Adv. Mr. Dileep Kumar Singh
For Ex-Director

For the RP:

Mr. Hitesh Sachar, Ms. Srishthi Badhwar, Advs.

ORDER

On application moved by the Resolution Professional under Section 19(2) of the Insolvency and Bankruptcy Code, 2016, for the Promoters-Directors-Respondent Nos. 1 and 2 namely Mr. Vijay Pratap Singh and Mr. Dilip Kumar Singh having come forward to provide the information sought by the Resolution Professional herein, this application is hereby disposed of with the directions to the Promoters-Directors to provide all the information within one week hereof. Accordingly, this application is hereby disposed of.

As to Respondent No. 1 namely Mr. Vijay Pratap Singh is concerned instead of providing documents as sought by the

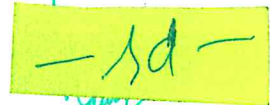
A.

Resolution Professional, he has made an allegations against the Resolution Professional stating that the Resolution Professional has not been keeping the Company as going concern, as to this issue is concerned Hon'ble NCLAT has already given a direction to the Resolution Professional on 18.11.2019 to keep the Company as a going concern but that cannot become a answer to the relief this Resolution Professional has sought before this Bench because the Promoters-Directors are bound to provide books of the company and other documents to the Resolution Professional and they have to comply with the same as long as no stay has been granted against the CIRP, whereby Respondent No. 1 along with Respondent No. 2 shall supply documents at the registered office of the Corporate Debtor within one week hereof.

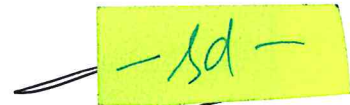
Accordingly, this application is hereby disposed of.

The other applications shall be taken up on the next date of hearing.

List the matter on 12.02.2020.



**(P.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**